

COURT-V, MUMBAI BENCH

109. IA/5076/2023 C.P. (IB)/294(MB)2022

**IN THE MATTER OF**

Assets Care and Reconstruction Enterprise Limited ... Petitioner  
Vs  
Sanjiv Ved Malik ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 07.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Nishant Rana (VC)

For the Respondent  
IA/5076/2023: Adv. Jenisha Gala (PH)

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**ORDER**

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed. Let the matter be adjourned **sine-die**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/